

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
18(ND)/2015

IN THE MATTER OF:

Sh. Vikram Kapur & Ors.

.... Petitioner/Applicant

Vs.

M/s. Atlas Cycles (Haryana) Ltd. & Ors.

.... Respondent

Order under Section 397/398 of the Companies Act, 2013

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Anand Chibbar, Sr. Adv., Mr. Mansumyer Singh,
Mr. Shravan Chandrashekhar, Advs.
For the Applicant : Mr. Angad Mehta, Ms. Achala Kumar, Mr. Arsh, Advs.
in Ivn. P-01/2024 & CA-89/2024
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. SPS Chawla, Mr. Kunal
Surhatia, Mr. Shouryaditya, Advs. for the R-1
Ms. Amrita Tonk, Adv. For the R-3 to R-6
Mr. Divij Kumar, Ms. Shurta Singh, Mr. Varun
Tandon, Advs. for the R-7 to R-11
Mr. Arav Kapoor, Adv. For the R-1, R-14 to R-16

ORDER

Ld. Sr. Counsel Mr. Anand Chibbar appeared through VC and Ld. Counsel Mr. Mansumyer Singh appeared physically on behalf of the Petitioner.

Ld. Sr. Counsel Mr. P. Nagesh appeared on behalf of Respondent No. 1.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 01.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)